

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP 11 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021**

Name of the Company: Rajasthan Rajya Vidhyut Prasaran Nigam Ltd
V/s
Essar Shipping Ltd

Section: 71(10) of the Companies Act, 2013

ORDER

Learned Counsel Mr. Ravi Pahwa a.w Learned Counsel Mr. Raheel Patel appeared for Petitioner.

Learned Counsel Mr. Vishal Dave a.w Learned Counsel Mr. Nipun Singhvi appeared for Respondent.

In this matter, it was informed by the Learned Counsel for Respondent that Respondent had already been admitted into CIRP. However, Learned Counsel for Petitioner pointed out that in that case, Hon'ble NCLAT stayed the constitution of CoC. In this background, there are all probabilities that CIRP in that matter may be reconsider. Hence, to avoid multiplicity of proceedings by filing fresh application, this matter be adjourned for some time.

Matter to appear for further consideration on 07.06.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 30th day of March, 2021

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)